

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.210 - **C.P.(IB)/121(AHM)2021**
With
ITEM No.211 - IA/37(AHM)2022

Proceedings under Section 95

IN THE MATTER OF:

Intec Capital
V/s
Paresh Parekh

.....**Applicant**

.....**Respondent**

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhruv Parwal, Adv. in CP(IB) 121/2021
Mr. Dhruvin Dossani, Adv. for Mr. Masoom Shah,
Adv. In IA 37 of 2022
For the Respondent : None

ORDER

C.P.(IB)/121(AHM)2021

Heard Learned Counsel for the applicant and respondent.

Order is reserved.

IA/37(AHM)2022

Learned Counsel for the respondent is directed to file reply today itself.
Heard Learned Counsel for the applicant and respondent.

Order is reserved.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)